

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.8634/Del/2019  
Assessment Year : 2015-16**

<b>M/s A.R. Leasing Private Limited, 305, 3<sup>rd</sup> Floor, Bhanot Corner Pamposh Enclave, Greater Kailash-1, New Delhi-110048 PAN-AAACA0423A (Appellant)</b>	<b>Vs.</b>	<b>Asst. Commissioner of Income Tax, Central Circle-27, C.R. Building, New Delhi-110002 (Respondent)</b>
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Appellant by	:	Sh. M. P. Rastogi, Adv.
Respondent by	:	Sh. M. Baranwal, Sr. DR

Date of hearing	:	22.01.2021
Date of pronouncement	:	22.01.2021

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-31, New Delhi, dated 24.09.2019.

2. The learned counsel for the assessee, vide its letter, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted

to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 22<sup>nd</sup> January, 2021.

**Sd/-**

**(SUDHANSHU SRIVASTAVA)  
JUDICIAL MEMBER**

*Shekhar*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

**Sd/-**

**(G.S. PANNU)  
VICE PRESIDENT**

By Order

Assistant Registrar,  
ITAT, Delhi